

Mr. Speaker: That is for the Speaker to decide as to who is taking unnecessarily a long time.

Shri Hanumanthaiya: In my opinion, this cannot be the subject matter of an adjournment motion. The hon. Minister can move a motion and the Opposition parties can move an amendment to that in the strongest condemnatory language and that can be put to vote.

Mr. Speaker: After all the food problem is the most urgent problem. There is no doubt about that. This will have to be discussed in the House. If it an adjournment motion, I can give only two hours. I do not mind—let it be a censure motion. I have no objection to that. It is an urgent matter. There are no two opinions about it. I think, all the friends will agree with that view. They too want a discussion. Therefore, for the adjournment motion, two hours can be given; one hour naturally for the Congress benches and one hour for the Opposition benches, and if you can make within that period the whole food debate, it makes no difference to either of the parties because all of you are anxious to discuss about food. Now I request the House to tell me whether they want the adjournment motion to be taken up. Those in favour may please stand up. ....

I find that the number is more than 50. The motion is admitted.

श्री मधु लिखवे (मुंनेर): जो प्रक्रिया है वह यह है कि जिस का मोशन पहले है, उस से आप कहें कि वह इजाजत मांगें।

Mr. Speaker: We are taking up the adjournment motion on food at 4 P.M. today. (Interruptions).

श्री मधु लिखवे : जिस का नाम पहले है वह इजाजत तो मांगें।

Mr. Speaker: There are number of names. Mr. Banerjee's name is the first.

श्री मधु लिखवे : वह कालिग प्रटेसन है।

Mr. Speaker: This is adjournment motion.

Shri Jagjivan Ram: Why not just now.

Mr. Speaker: No. At 4 O'Clock. From 4 to 6 P.M.

Shri S. M. Banerjee: Should I ask for leave or not?

Mr. Speaker: No leave is necessary.

Shri Samar Guha: May I request you that all the adjournment motions that have been tabled should be read out first?

Mr. Speaker: No question of reading.

Now papers to be laid on the Table.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE INDIAN STATISTICAL INSTITUTE, CALCUTTA

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): On behalf of Shrimati Indira Gandhi, I beg to lay on the Table a copy of the Annual Report of the Indian Statistical Institute, Calcutta, for the period April 1965 to March, 1966. [Placed in Library. See No. LT-324/67].

#### NOTIFICATIONS UNDER CINEMATOGRAH ACT

The Minister of Information and Broadcasting (Shri K. K. Shah): I beg to re-lay on the Table—

- (1) A copy each of the following Notifications under sub-section (3) of section 8 of the Cinematograph Act, 1952:—
- (i) The Cinematograph (Censorship) Amendment Rules, 1967, published in Notification No. G.S.R. 379 in